

## HARYANA VIDHAN SABHA

### **LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON WEDNESDAY, THE 25<sup>TH</sup> OCTOBER, 2017 AT 10.00 A.M.**

#### **I. QUESTIONS.**

Questions entered in the separate list to be asked and answers given.

#### **II. MOTION UNDER RULE 15.**

A MINISTER to move that the proceedings on the items of business fixed for today be exempted at this day's sitting from the provisions of the Rule 'Sittings of the Assembly', indefinitely.

#### **III. MOTION UNDER RULE 16.**

A MINISTER to move that the Assembly at its rising this day shall stand adjourned sine-die.

#### **IV. PAPERS TO BE LAID ON THE TABLE OF THE HOUSE.**

1. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.106/ST-2, dated the 18<sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
2. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.107/ST-2, dated the 18<sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
3. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.108/ST-2, dated the 18<sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
4. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.109/ST-2, dated the 18<sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
5. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.110/ST-2, dated the 18<sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
6. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.111/ST-2, dated the 18<sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
7. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.112/ST-2, dated the 18<sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
8. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.113/ST-2, dated the 18<sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
9. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.114/ST-2, dated the 18<sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
10. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.115/ST-2, dated the 18<sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
11. A MINISTER to lay on the Table the Excise and Taxation Department Notification No.116/ST-2, dated the 18<sup>th</sup> October, 2017, as required under section 166 of the Haryana Goods and Services Tax Act, 2017.
12. A MINISTER to lay on the Table the Eighth Report of State Information Commission, Haryana on implementation of the RTI Act, 2005 (1.1.2013 to 31.12.2013), as required under section 25 (4) of the RTI Act, 2005.

13. A MINISTER to lay on the Table the Ninth Report of State Information Commission, Haryana on implementation of the RTI Act, 2005 (1.1.2014 to 31.12.2014), as required under section 25 (4) of the RTI Act, 2005.
14. A MINISTER to lay on the Table the Tenth Report of State Information Commission, Haryana on implementation of the RTI Act, 2005 (1.1.2015 to 31.12.2015), as required under section 25 (4) of the RTI Act, 2005.
15. A MINISTER to lay on the Table the Eleventh Report of State Information Commission, Haryana on implementation of the RTI Act, 2005 (1.1.2016 to 31.12.2016), as required under section 25 (4) of the RTI Act, 2005.
16. A MINISTER to lay on the Table the Annual Report of Haryana State Pollution Control Board for the year 2014-2015, as required under section 39 (2) of the Water (Prevention and Control of Pollution) Act, 1974.

V. **LEGISLATIVE BUSINESS**

1. The Haryana Appropriation (No.3) Bill, 2017. A MINISTER to introduce the Haryana Appropriation (No.3) Bill;  
to move that the Haryana Appropriation (No.3) Bill be taken into consideration at once;  
Also to move that the Bill be passed.
2. The Haryana Vishwakarma Skill University (Amendment) Bill, 2017. A MINISTER to introduce the Haryana Vishwakarma Skill University (Amendment) Bill;  
to move that the Haryana Vishwakarma Skill University (Amendment) Bill be taken into consideration at once ;  
Also to move that the Bill be passed.
3. The Gurugram Metropolitan Development Authority Bill, 2017. A MINISTER to introduce the Gurugram Metropolitan Development Authority Bill;  
to move that the Gurugram Metropolitan Development Authority Bill be taken into consideration at once ;  
Also to move that the Bill be passed.
4. The Haryana Settlement of Outstanding Dues Bill, 2017. A MINISTER to introduce the Haryana Settlement of Outstanding Dues Bill;  
to move that the Haryana Settlement of Outstanding Dues Bill be taken into consideration at once ;  
Also to move that the Bill be passed.
5. The Haryana State Higher Education Council Bill, 2017. A MINISTER to introduce the Haryana State Higher Education Council Bill;  
to move that the Haryana State Higher Education Council Bill be taken into consideration at once ;  
Also to move that the Bill be passed.

6. The Haryana Private Universities (Second Amendment) Bill, 2017. A MINISTER to introduce the Haryana Private Universities (Second Amendment) Bill;
- to move that the Haryana Private Universities (Second Amendment) Bill be taken into consideration at once ;
- Also to move that the Bill be passed.
7. The Haryana Consolidation of Project Land (Special Provisions) Bill, 2017. A MINISTER to introduce the Haryana Consolidation of Project Land (Special Provisions) Bill;
- to move that the Haryana Consolidation of Project Land (Special Provisions) Bill be taken into consideration at once ;
- Also to move that the Bill be passed.

**CHANDIGARH:  
THE 24<sup>TH</sup> OCTOBER, 2017**

**RAJENDER KUMAR NANDAL  
SECRETARY.**